

In the National Company Law Tribunal, Jaipur

Item No. 201

CP No. (IB)-228/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Harit Polytech Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Anamika Conductors (P) Ltd.

.....Respondent

Order delivered on 15.11.2019

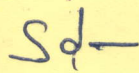
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Kumar Vikram, Adv.

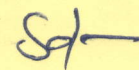
For Respondent(s) : Amol Vyas, Adv.

ORDER

Heard the submissions made by the counsel for the Operational Creditor. Advocate Shri Amol Vyas has appeared on behalf of the Corporate Debtor and offered to file Vakalatnama within next 3 days and reply within one week. The counsel is also directed to move appropriate application for setting aside the ex-parte order within the same time. Post the matter to 11.12.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**